

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SDU TRAVELSPRIVATE LIMITED

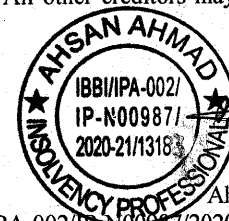
RELEVANT PARTICULARS		
1.	Name of corporate debtor	SDU Travels Private Limited
2.	Date of incorporation of corporate debtor	22.09.2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63040KA2010PTC055264
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: No.1/23, Raja Mansion, 12 th Cross, Swimming Pool Extn, Malleswaram, Bangalore-560003, Karantaka Principal Office: House No 87-B, Shahpur Jat, New Delhi-110049
6.	Insolvency commencement date in respect of corporate debtor	03.02.2022 However, the Order dated 03.02.2022 passed by the Hon'ble National Company Law Tribunal, Bengaluru Bench at Bengaluru was uploaded on the website of NCLT on 07.02.2022
7.	Estimated date of closure of insolvency resolution process	02.08.2022, (180 days commencing from 03.02.2022)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ahsan Ahmad IBBI/IPA-002/IP-N00987/2020-21/13183
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-31, DDA HIG Flats, Pocket-9A, Jasola Vihar, New Delhi-110025 ahsan_123ahmad@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-108, 3 rd Floor, Sector-2, Noida-201301, UP cirp.sdutravels@gmail.com
11.	Last date for submission of claims	17.02.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N. A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://www.ibbi.gov.in/home/downloads Physical Copy of Relevant Forms are available at: C-108, 3 rd Floor, Sector-2, Noida-201301, UP The Relevant Forms may also be obtained by sending a request vide email to: cirp.sdutravels@gmail.com

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench at Bengaluru has ordered the commencement of a corporate insolvency resolution process of SDU Travels Private Limited vide Order dated 03.02.2022. (Order dated 03.02.2022 was uploaded on the Website of NCLT on 07.02.2022).

The creditors of SDU Travels Private Limited are hereby called upon to submit their claims with proof on or before 17.02.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Ahsan Ahmad
Reg. No.:- IBBI/IPA-002/IP-N00987/2020-21/13183
Email: ahsan_123ahmad@yahoo.co.in
Ph.:9891652751

Date:08.02.2022
Place: New Delhi